

## PART I

## DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS

## Notification

The 5th October, 1981

No. 38-Leg./81.—The following Act of the Legislature of the State of Funjab received the assent of the Governor of Punjab on the 27th September, 1981, and is hereby published for general information:—

Punjab Act No. 28 of 1981

THE NORTHERN INDIA CANAL AND DRAINAGE (PUNIAB AMENDMENT) ACT, 1981

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## ACT

to amend the Northern India Canal and Drainage Act, 1873, in its application to the State of Punjab.

Be it enacted by the Legislature of the State of Punjab in the Thirty-second Year of the Republic of India, as follows:—

- 1. This Act may be called the Northern India Canal and Drainage Short Sittle. (Punjab Amendment) Act, 1981.
- 2. In the Northern India Canal and Drainage Act, 1873, in its application to the State of Punjab (hereinafter referred to as the principal Act), of section 4 in section 4, for the words "the officers by whom", the words "the officers of Central of the State Government or of the Punjab State Tubewell Corporation Limited Act 8 of by whom" shall be substituted.
- 3. Anything done or any action taken or purporting to have been done validation, or taken by any officer of the Punjab State Tubewell Corporation Limited acting or purporting to act as Canal Officer under the provisions of the principal Act or the rules made thereunder shall be deemed to be valid and effective as if the aforesaid officer had at all material times been duly authorised to exercise such powers and to perform such functions and accordingly no such thing or action shall be called into question in any court of law merely on the ground that any such thing or action was done or taken by that officer without any authority.

JAGDISH SINGH GREWAL.

Joint Secretary to Government of Punjab, Department of Legal and Legislative Affairs.

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